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## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Contempt Application No. 1/425/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company:

Sanjivbhai Kiritbhai Patel & Ors.

V/s.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 425 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. MOTZ RAPPONE ABJURCATE RESPONDENT THE

2. KANTIL WICHAMDWALA ADVOCATE Respondent

2 PINTUTU MAGET

3. RUTUIK MODI ADVOCATE Respondent

S671,71,0114X

## **ORDER**

Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Kamil Lokhandwala with Learned Advocate Mr. Rutvik Modi present for Respondents.

Learned Advocate Mr. Moiz Rafique i/b Privy Legal Services LLP filed Vakalatnama for Respondents.

List the matter on 09.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 18th day of December, 2017.